

Central Administrative Tribunal
Principal Bench: New Delhi

.....

CP 97/97 in OA 478/96

(1)

New Delhi, this the 22nd April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P.Biswas, Member (A)

Shri Vipin Chandra Joshi,
s/o Shri B.C.Joshi,
R/o 438, Pushp Vihar, Saket,
New Delhi 110 017.

...Petitioner

(By advocate Shri H.C.Sharma)

Versus

Shri Ashok Parthasarthy,
Secretary,
Ministry of Non-conventional Energy
Sources, Block No. 14, CGO Complex,
Lodhi Road, New Delhi.

..Respondents

(By advocate Shri VSR Krishna)

ORDER (Oral)

(Dr. Jose P. Verghese, Vice-Chairman(J))

The order complained against only contains a direction to consider the applicant for re-engagement in preference to outsiders and those with having lesser length of service and grant him temporary status in accordance with rules, in case they are found fit for re-engagement.

On behalf of the respondents it is stated that the petitioner has been re-engaged and it is assured by the counsel that a temporary status, as and when the applicant completes the requisite length of service, will be conferred upon him.

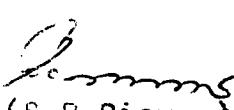
In the premises, no further order is required in this case. Hence, C.P. is disposed of granting liberty to the petitioner to agitate the matter if temporary status

(Signature)

....2p/-

(9)

is not conferred upon him in due course in accordance with rules. Notices issued to the respondents are discharged.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (C)

/na/